

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)
LOK SABHA
UNSTARRED QUESTION NO. 5067
(TO BE ANSWERED ON 05.04.2017)

CIVIL SERVICES ACT

5067. DR. MANOJ RAJORIA:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Government as recommended in the 10th report of Second Administrative Reforms Commission, has been contemplating to enact a new Civil Services Act which would usher in Civil Services reforms by insulating bureaucracy from politics;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

- (a): No Madam. At present, there is no proposal relating to Civil Services Bill under consideration.
- (b): Does not arise.
- (c): In pursuance of para 16.17 of the 10th report of 2nd ARC relating to Civil Services Code, wherein a Civil Services Bill was to be proposed, it was decided that the recommendations of the 2nd Administrative Reforms Commission need to be taken forward for full implementation first for promoting good governance before considering a proposal for Civil Services Performance Standard and Accountability Bill.
